GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.1080 TO BE ANSWERED ON 22.11.2016

Utilisation of Compensatory Afforestation Fund

1080. SHRI RAMSINH RATHWA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total amount of money deposited for afforestation in lieu of using forest land and the annual interest accrued on it during each of the last three years;
- (b) whether the Supreme Court has directed to provide one thousand crore rupees every year for development of forests and providing employment to rural unemployed, out of this interest amount;
- (c) if so, the time by which the required blue-print in this regard would be prepared; and
- (d) whether the Court has also emphasized upon regular monitoring of the scheme and if so, the arrangements being made by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

- (a) As per unaudited figures available, the total principal amount available with the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in various State accounts net of releases to the States and to the National CAMPA Advisory Council projects, was Rs.23901 crores as on 31st March, 2014; Rs.26297 crores as on 31st March 2015; and Rs.27201 crores as on 31st March 2016. Interest accrued on the said amount varies with the variation in the interest rates.
- (b) The Supreme Court of India who had, by their Order dated 10th July 2009 in Writ Petition No.202/1995 permitted the release of an amount of Rs.1,000 (One thousand) crores annually for the period 2009-10 to 2013-14, have by their later judgment dated 12th March 2014 in the above mentioned Writ Petition, permitted the release of funds to the extent of 10% of the principal amount. The releases are to be made from out of the interest accrued.
- (c) The release is subject to the Annual Plan of Operation prepared by state governments which is in turn formulated in terms of the Guidelines for State CAMPAs which have the approval of the Supreme Court.
- (d) A multi pronged strategy is in place for monitoring of the works undertaken under CAMPA which <u>inter-alia</u> include calling for, analysis, and feed back on the Quarterly Progress Reports submitted by the State CAMPAs to the Ad-hoc CAMPA, monitoring of Projects through loading of polygons of works undertaken, on the e.Green Watch portal, managed by the National Informatics Centre and third party monitoring to be undertaken by independent agencies.
